

THE KERALA HEADLOAD WORKERS' (AMENDMENT) BILL, 2013
(As passed by the Assembly)

A

BILL

further to amend the Kerala Headload Workers' Act, 1978.

Preamble.—WHEREAS, it is expedient further to amend the Kerala Headload Workers' Act, 1978 (20 of 1980) for the purposes hereinafter appearing ;

BE it enacted in the Sixty-fourth Year of the Republic of India as follows:—

1. *Short title and commencement.*—(1) This Act may be called the Kerala Headload Workers' (Amendment) Act, 2013.

(2) Sections 3 and 4 of this Act shall be deemed to have come into force on the 1st day of January, 2009 and the remaining sections shall be deemed to have come into force on the 14th day of June, 2010.

2. *Amendment of section 2.*—In the Kerala Headload Workers' Act, 1978 (20 of 1980) (hereinafter referred to as the principal Act), in section 2, for clause (k), the following clause shall be substituted, namely:—

“(k) “family” means,—

- (i) husband;
- (ii) wife;
- (iii) minor children, including legally adopted children;
- (iv) mentally challenged children;
- (v) dependent parents;
- (vi) unmarried or widowed daughters who are dependent;
- (vii) physically challenged children who are dependent; and
- (viii) wholly dependent unmarried sisters.”

3. *Amendment of section 13.*—In section 13 of the principal Act, after clause (b) of sub-section (2), the following clause shall be inserted, namely:—

“(bb) for providing benefits under the Employees’ State Insurance Act, 1948 (Central Act 34 of 1948) to headload workers.”.

4. *Amendment of section 24.*—In section 24 of the principal Act,—

(a) for the words “Workmen’s Compensation” occurring in the marginal heading and in the opening sentence, the words “Employees Compensation” shall be substituted;

(b) for the word “workmen”, the word “employees” shall be substituted;

(c) to the existing provision, the following proviso shall be added, namely:—

“Provided that the Employees Compensation Act, 1923 (Central Act 8 of 1923) shall not apply to the headload workers insured under the Employees’ State Insurance Act, 1948 (Central Act 34 of 1948).”.

5. *Amendment of section 37.*—In section 37 of the principal Act, for the word “Government”, the word “Board” shall be substituted.

6. *Repeal and saving.*—(1) The Kerala Headload Workers’ (Amendment) Ordinance, 2013 (12 of 2013) is hereby repealed.

(2) Notwithstanding such repeal, anything done or deemed to have been done or any action taken or deemed to have been taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.
